GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

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RAJYA SABHA UNSTARRED QUESTION No.4048 TO BE ANSWERED ON TUESDAY, APRIL 3, 2018/CHAITRA 13, 1940 (SAKA)

DISRUPTIONS IN IMPLEMENTATION OF E-WAY BILL

4048. SHRI SANJAY SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the implementation of e-way bill introduced under Goods and Services Tax (GST) on 1st February, 2018 caused major business disruptions across the country;
- (b) whether it is also a fact that the trial period for the implementation of the system has been extended;
- (c) if so, the reasons for the failure in implementation of the system; and
- (d) if so, the measures Government is planning to take during the trial period to counter such disruptions in the future once the e-way bill system come to implementation?

MINISTER OF STATE FOR FINANCE (SHRI SHIV PRATAP SHUKLA)

- (a), (b) & (c) No Sir. However, some instances of difficulty was reported by the trade in generation of e-way bills due to technical glitches. Therefore, it was decided to extend the trial period for generation of e-way bills for both inter-State and intra-State movement till 31.03.2018.
- (d) The GST Council, in its 26th meeting held on 10.03.2018, reviewed the preparedness of implementation of the national e-way bill system on both technical infrastructure and legal aspects; and decided to implement the same for inter-State movement of goods w.e.f. 01.04.2018.